



2026:AHC:48087

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5258 of 2026

Tribhuwan

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Saurabh Kumar Pandey
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments, counsel for the petitioner confined his prayer and prayed that the Respondent No.3/ Sub-Divisional Officer, Tehsil Lalganj, District Azamgarh is directed to decide the matter pursuant to the order passed by the Respondent No.2/ Additional Commissioner (Judicial), Azamgarh Division, Azamgarh dated 11.12.2025, expeditiously.
2. This prayer has not been opposed by the counsel for the respondents.
3. In this view of the matter and without interfering with the order dated 11.12.2025 passed by the Respondent No.2/ Additional Commissioner (Judicial), Azamgarh Division, Azamgarh which is under challenge, the present writ petition is **disposed of finally** directing the Respondent No.3/ Sub-Divisional Officer, Tehsil Lalganj, District Azamgarh to decide the matter, most expeditiously and preferably within a period of **four months** from the date of presentation of certified copy of this order.
4. It is made clear that the Court has not adjudicated the matter on merits and further parties were not take any unnecessary adjournment.

(Prakash Padia,J.)

March 10, 2026

Swati